

(a) whether M/s Bharat Earth Movers Limited have entered into a collaboration agreement with a Japanese firm 'Komatsu' for manufacture of an indigenously designed and developed 20 ton truck and heavy duty diesel engines in the range upto 1600 h.p.; and

(b) if so, the details of the collaboration agreement indicating the cost, capacity and the respective shares in equity and otherwise ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND DEFENCE SUPPLIES (SHRI SUKH RAM) : (a) While there is no agreement for the manufacture of a 20 Ton truck, M/s Bharat Earth Movers Limited (BEML) have entered into a collaboration agreement with the Japanese firm KOMATSU for manufacture of heavy duty diesel engines in the ranges between 90 and 1200 h.p.

(b) The collaboration agreement provides for technology transfer and supply of components, for which Licence fee and royalty on actual production are payable. There is no equity participation or provision for cost & capacity in the agreement.

Action taken on Anonymous Complaints against Government Servants

460. DR. B. L. SHAILESH : Will the PRIME MINISTER be pleased to state :

(a) whether there exist any guidelines issued by his Ministry about the disposal of anonymous complaints or letters making allegations against Government servants and politicians ;

(b) if so, details thereof ;

(c) whether it is a fact that in most cases the allegations are of a personal character, frivolous and lack facts and are more in the nature of harassing and intimidating the person involved ;

(d) whether at present any action is initiated on such anonymous complaints either by his Ministry/Central Vigilance Commission/C.B.I./the Ministry or Department and other agencies concerned ; and

(e) if so, the broad outlines on the basis of which enquiries are instituted ?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM) : (a) to (c). Government have reason to believe that a good many anonymous complaints are false and malicious and that such complaints are not a reliable source of information. Inquiries into such complaints have an adverse effect on the morale of the Services. The Government of India have accordingly decided that no action should be taken on anonymous complaints.

(d) and (e). while generally no action is taken on anonymous complaints by the Ministries/Departments and CBI, the Central Vigilance Commission has not precluded itself from taking cognizance of any complaint containing specific and verifiable allegations on which action is warranted. In the event of the Commission deciding to make any inquiry into any anonymous complaint, the administrative Ministry/Department/Organisation is requested to look into the complaint, make necessary investigation and intimate the result to the Commission for advice.

"Air Pollution from Automobiles"

461. SHRI I. RAMA RAI : Will the PRIME MINISTER be pleased to state :

(a) steps Government have taken to control air pollution from running automobiles ; and

(b) whether to control this pollution, Government propose to utilise new thermal reactor for automobiles which the Indian scientists have developed recently ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI) : (a) Steps taken by the Government to control air pollution from running automobiles include the following :

(i) Inclusion of necessary provisions in the Motor Vehicles Rules for enforcement of inspection and

control measures has been communicated to the State Government.

- (ii) Dissemination of information on ways of better maintenance and driving to reduce pollution and for fuel conservation.
 - (iii) Formulation of emission standards in respect of different categories of vehicles.
 - (iv) Certificates of fitness for fifteen year old vehicles in Delhi.
 - (v) Progressive reduction of lead content in motor spirit.
 - (vi) Public awareness campaigns to sensitize public opinion.
- (b) No, Sir.

Visit of Hungarian Defence Minister

462. SHRI GURUDAS KAMAT : Will the Minister of DEFENCE be pleased to state :

(a) whether Hungarian Defence Minister visited India and had discussions with the Indian Government officials ; and

(b) if so, the nature of discussions held and the outcome thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT (SHRI ARUN SINGH) : (a) Yes Sir. The Minister of Defence of the Hungarian People's Republic visited India in the first week of November, 1985 and held discussions with Shri Sukh Ram, Raksha Rajya Mantri and officials of Government of India.

(b) It will not be in the public interest to disclose details of the discussions held with the Hungarian Defence Minister.

Implementation of Punjab Agreement

464. SHRIMATI GEETA MUKHERJEE : Will the Minister of HOME AFFAIRS be pleased to state the steps being taken for the implementation of the various clauses of agreement reached between the Prime Minister and late Shri Harchand Singh Longowal on Punjab Problem ?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : Government have taken several steps for implementation of the various points mentioned in the Memorandum of Settlement on Punjab Action to make ex-gratia payment to the next of kin of those killed in incidents of mob violence etc. as well as relief for loss of moveable and immoveable property has been taken.

Ministry of Defence are taking steps to absorb 237 discharged army personnel.

The jurisdiction of Shri Justice Ranganath Mishra Commission has been extended to cover the disturbances at Chas (Bokaro) Tehsil and Kanpur. A Commission consisting of Shri Justice K.K. Mathew has been appointed for determining specific Hindi-speaking areas of Punjab which should go to Haryana in lieu of Chandigarh.

Notifications declaring the State of Punjab and Chandigarh (UT) as disturbed areas under the Armed Forces (Punjab and Chandigarh) Special powers Act, 1983 have been rescinded and the Terrorist Affected Areas (Special Courts) Act, 1984 has been amended. The Prime Minister has addressed the Chief Ministers of States in regard to protection of interests of minorities. For promotion of Punjabi language, certain steps such as assistance for Publication of Punjabi books, assistance for facilitating preparation of text books in Punjabi for use at University level etc. as well as translation of certain books into other languages from Punjabi are being taken.

Ministry of Water Resources is taking steps to constitute a Tribunal in regard to sharing of river water.

Mulla Committee Recommendations on Jail Reforms

465. SHRI THAMPAN THOMAS :
SHRI MUKUL WASNIK :
SHRI K. S. RAO :
SHRI VILAS MUTTEMWAR :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Justice Mulla Committee on Jail Reforms had made certain concrete recommendations ;